

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:526  
ANSWERED ON:08.07.2009  
REGULATION OF SURROGACY  
Joshi Shri Pralhad Venkatesh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the number of cases of surrogate mothers is increasing in the country;
- (b) if so, the details thereof including the number of such mothers and the reasons therefor;
- (c) whether the Government proposes to regulate surrogacy in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE(SHRI GHULAM NABI AZAD)

- (a) This Ministry is not maintaining data on surrogate mothers.
- (b) Does not arise.
- (c) to (e): Government of India issued guidelines to regulate the Assisted Reproductive Technology (ART) Clinics in India. Further to implement these guidelines, a draft Assisted Reproductive Technology (ART) Bill & Rules 2008, available on Ministry's official website i.e. [www.mohfw.nic.in](http://www.mohfw.nic.in) has been prepared that addresses all the issues related to surrogacy in detail.